

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
ALLAHABAD**

REGIONAL BENCH - COURT No. I

**Service Tax Miscellaneous Application No.70468 of 2019  
IN  
Service Tax Appeal No.70220 of 2018-[DB]**

(Arising out of Order-in-Appeal No.NOI-EXCUS-002-APP-1419-17-18 dated 20/11/2017 passed by Commissioner (Appeals) Customs, Central Excise & Service Tax, Noida)

**Commissioner of Central Excise, Noida** .....Appellant

(Gautam Budhh Nagar, UP)

*VERSUS*

**M/s L.G. Electronics India Pvt. Ltd.,** ....Respondent

(Plot No.51, Udyog Vihar, Surajpur Kasna Road, Noida)

**APPEARANCE:**

Shri Rajeev Ranjan, Authorised Representative for the Appellant  
Request for Adjournment, for the Respondent

**CORAM: HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)  
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

Miscellaneous Order No-**70067 / 2020**

**FINAL ORDER NO-70166 / 2020**

DATE OF HEARING : 06 February, 2020  
DATE OF DECISION : 06 February, 2020

**PER: ARCHANA WADHWA**

Revenue has filed the present miscellaneous application for withdrawal of the appeal filed by them, inasmuch as, the same is covered by the litigation policy.

2. In view of the above, we allow the miscellaneous application and dismiss the appeal as withdrawn.

(Dictated and pronounced in open court)

**(Archana Wadhwa)**  
**Member (Judicial)**

**(Anil G. Shakkarwar)**  
**Member (Technical)**

*akp*